COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 311 OF 2018 &</u> IA NOS. 1468, 1530 AND 1467 OF 2018

Dated: 29th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: M/s. JSW Steel Ltd. & Anr. Vs. Maharashtra Electricity Regulato & Anr.	ory Commission		Appellant(s) Respondent(s)
Counsel for the Appellant(s) :	Mr. Basava Prabhu Patil, Sr. A Mr. Sanjay Sen, Sr. Adv. Mr. Aman Anand Mr. Aman Dixit Mr. Pratik Das	.dv.	
Counsel for the Respondent(s) :	Mr. Buddy A. Ranganadhan Ms. Stuti Krishan for R-1 Mr. G. Sai Kumar Ms. Rimali Batra Ms. Saumya Sharma Mr. Ashish Singh Mr. Amit Bute for R-12		

<u>ORDER</u>

IA No. 1530 of 2018

(Appln. for impleadment)

We have heard learned counsel for the parties. For the reasons set out in the application, the application is allowed. Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the appeal within two days. No reply need

Appeal No. 311 of 2018

Admit.

List the IA No. 1468 of 2018 (Appln. for stay) for hearing on <u>30.10.2018.</u> Interim order to continue till the next date of hearing.

(S. D. Dubey) Technical Member

(Justice Manjula Chellur) Chairperson

ts/mk